

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 34 of 2014**

**Dated : 17<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Delhi Metro Rail Corporation Ltd. ... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Chandan Kumar**  
**Counsel for the Respondent(s) : Mr. K. Datta  
Mr. Arav Kapoor  
Mr. Arnav Sanyal for R.5  
Mr. Manu Seshadri  
Ms. Priya for R.1  
Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza for R.3 & 4**

**ORDER**

We have heard the learned counsel for the parties.

Post the matter for further hearing on **06.08.2014**. In the meantime, it is open to the learned counsel for the Appellant to file the Rejoinder after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/kt